

## F.No.10/37/2018-NCLAT

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2<sup>nd</sup> & 3<sup>rd</sup> Floor, Mahanagar Doorsanchar Sadan (MTNL Building),
9, CGO Complex, Lodhi road, New Delhi – 110 003.

Dated : 24<sup>th</sup> March, 2020

## Subject : Preventive measures to contain the spread of COVID19.

In continuation of the Notice dated 20<sup>th</sup> March, 2020 on the above subject, it is further provided that in view of complete lockdown/shutdown, the Roster issued in regard to hearing of urgent matter/s on 25<sup>th</sup> March, 2020 and 1<sup>st</sup> April, 2020 is withdrawn. However, the concerned may contact Registrar telephonically for listing of urgent matter/s on any day before 1<sup>st</sup> April, 2020.

The period of limitation for filing Appeal with this Appellate Tribunal shall stand extended with effect from 15<sup>th</sup> March, 2020 till further order/s in terms of the direction dated 23-03-2020 passed by Hon'ble Apex Court in Suo Motu Writ Petition (Civil) No(s).3/2020.

The contact number of Registrar is as under:-

Registrar : 9412159663

By order of the Hon'ble Acting Chairperson

(Peeush Pandey) Registrar